

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.S.P No.163/(MAH)/2017

CORAM:

Present: :

SHRI M. K. SHRAWAT
MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 06.04.2017

NAME OF THE PARTIES: M/s. Pri Holdings Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 391 to 394 of the Companies Act 1956
and 230 to 232 of the Companies Act, 2013.

<u>S. No.</u>	<u>NAME</u>	<u>DESIGNATION</u>	<u>SIGNATURE</u>
---------------	-------------	--------------------	------------------

ORDER

T.C.S.P. No. 161/230-232/NCLT/MB/MAH/2017

T.C.S.P. No. 162/230-232/NCLT/MB/MAH/2017

T.C.S.P. No. 163/230-232/NCLT/MB/MAH/2017

T.C.S.P. No. 164/230-232/NCLT/MB/MAH/2017

1. The Learned Counsel Mr. Ahmed Chunawala for the Petitioner is present.
2. All these four Petitions have been transferred from the Hon'ble Bombay High Court.
3. The Learned Representative has stated that all the Petitions have been "Admitted" and there was no representations of the Creditors. He has stated that the Reports of R.D. and O.L. is awaited.
4. The Registry is directed to inform to the concerned authorities to complete the formalities of provisions of the Act on or before 27.04.2017.
5. The Matter is now listed for hearing on **01.05.2017**.

Sd/

M.K. Shrawat
Member (Judicial)

Dated: **06.04.2017**